

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 318**

IA- 3430/2024, IA - 3151/2024, IA-3029/2024,

**In**

**IB-976(ND)/2019**

**IN THE MATTER OF:**

M/s. Pee Jay Finajnce Company ltd.	....	Petitioner/Applicant
V/s		
M/s. V S Matrix Pvt. Ltd.	....	Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 12.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the HDFC	:	Mr. Dhruv Gupta Adv.
For the RP	:	Mr. bimal Kumar Sharma, Mr Aman Sharma, Mr. Arpit Sharma, Mr. Anurag Anand Advs.
For the Respondent	:	Mr. Gautam Singhal, Mr. Rajat Chaudhary Advs.

**ORDER**

Due to paucity of time, the matter is adjourned to **23.07.2024.**

**-sd-**

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Malik